

alongwith the details of countries which confiscated them;

(b) whether crew-members of these confiscated Indian trawlers have been freed but their trawlers will be auctioned; and

(c) if so, the steps taken by the Government to get back these trawlers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). information is being collected and will be placed on the Table of the House.

Civil Services Conduct Rule

3804. SHRI MANHARAN LAL PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Civil Servants, under Civil Services Conduct Rules are allowed to preside over the functions or to act as chief guest during various administrative or non-administrative functions;

(b) if so, the details thereof;

(c) whether the said conduct rules are also applicable to the officers working in the Government Undertakings;

(d) if so, the details thereof;

(e) the number of incidents of violation of conduct rules detected;

(f) whether the Government propose to issue directives against it in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). According to Rule 14 of the Central Civil Services (Conduct) Rules, 1964, no Government servant shall, except with the previous sanction of the Government, receive any complimentary or valedictory address or accept any testimonial or attend any meeting or entertainment held in his honour, or in the honour of any other Government servant.

(c) and (d). No, Sir. However, Government Undertakings are free to restrict the activities of their employees in the same manner as for those working directly under Government.

(e) The information is not required to be centrally maintained.

(f) No, Sir.

(g) In view of (f) above, does not arise.

[English]

Deep Sea Fishing

3805. SHRI CHITTA BASU : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have issued licences in favour of 84 Foreign Companies for the Deep Sea Fishing; and

(b) if so, whether the Government propose to cancel such licences in terms of the assurance given to the Fisheries Action Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) There are 16 valid approvals at present, granted to Indian companies for joint ventures with foreign companies, under the New Deep Sea Fishing Policy, 1991 for operation of deep sea fishing vessels.

(b) The Review Committee on deep sea fishing policy has recommended, among other things, that all licences/permits issued for operation of deep sea fishing vessels under joint venture as well as leasing and charter may be cancelled, subject to due legal processes as may be required. In respect of this recommendation, the Government has decided that action for cancellation of valid licences/permits may be taken in individual cases only for violations of the provisions of MZI Act or rules framed thereunder and/or terms and conditions of such approvals. Government has also decided to rescind the New Deep Sea Fishing Policy of 1991. Action has already been initiated for formulating a new deep sea fishing policy.

Enquiry by CBI

3806. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of Government employees being inquired into by CBI at present;

(b) the number of cases in which inquiries were completed during October, 1996; and

(c) the number of cases in which charges were found correct?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) As on 31.10.96, a total of 645 cases registered against Govt. employees were pending investigation with CBI and will be dealt with in accordance with the law.

(b) During the month of October, 1996, enquiries/ investigations were completed in 40 cases (involving Government employees only).

(c) out of these, in 35 cases charges were found to be correct.